

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No.672 of 2023
& I.A. No.2166 of 2023**

IN THE MATTER OF:

**Madhya Pradesh Madhya Kshetra Vidyut
Vitran Company Ltd.**

...Appellant

Versus

Madhya Bharat Phosphate Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Aashish Anand Bernard and Mr. Paramhans
 Sahani, Advocates.**

For Respondents:

O R D E R

03.07.2023: **I.A. No.2166 of 2023:** This is an application praying for condonation of 476 days' delay in refiling the Appeal. We have looked into the grounds given in the application. It is mentioned that certain documents from the office of the Appellant were sought which were found on 26.03.2023 only and defects could not be cured in compliance of letter dated 13.01.2022.

No such grounds having been taken to enable us to condone inordinate delay of 476 days in refiling the Appeal. IA. No. 2166 of 2023 is rejected. Delay in refiling the Appeal is refused to be condoned. Memo of Appeal is rejected.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Archana/nn